راث

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

RAs No.271/93 and 272/93 in OA No.1007/86

Date of decision: 69113

Shri K.Shekhar

Applicant

vs.

Union of India & ors...

Respondents

CORAM:

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN (J) THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER (A)

ORDER(IN CIRCULATION)

These are seperate applications filed by the the same applicant seeking the review of/same judgement given by us in OA No.1007/86 on 13.7.1993.

- 2. The case of the petitioner was argued by a learned counsel. This application has been filed by the applicant in person. It is asserted in the RA that we failed to consider certain statutory rules.
- 3. A perusal of our judgement shows that the counsel for the applicant had not invited our attention to any rule. He had based his submissions on a Office Memorandum.
- 4. We have perused the rules in the RA. We are satisfied that our judgement does not suffer from any error apparent on the face of the record.

5. The RASis dismissed summarily.

(B.N. DHOUNDIYAL)
MEMBER(A)

(S.K.DHAON)
VICE-CHAIRMAN(J)

SNS